

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). Alternative proposals are under formulation with a view to arriving at a viable project. The final decision would depend on the resource position which would be known when the VIII Plan is finalised.

Bank Note Press at Mysore

353. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to set up a Bank Note Press at Mysore;

(b) if so, whether the land for the project has been acquired; and

(c) the total investment involved and the latest position in regard to setting up of the Press?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) Sanction for purchase of the requisite land through Karnataka Industrial Areas Development Board has been issued.

(c) Setting up of the Bank Note Press at Mysore will involve a financial outlay of Rs. 410.40 crores. In course of exploration of various alternative sources of funding, Govt. fund that the Reserve Bank of India was willing to set up the press. In view of this RBI has been entrusted with the execution of the project.

Enforcement of Legal Services Authorities Act, 1987

354. CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Legal Services Authori-

ties Act, 1987 has not yet been brought into force; and

(b) if so, the reasons for the delay?

THE MINISTER OF STEEL AND MINES AND LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) Government had received in October, 1988 certain proposals from the former Chief Justice of India (Shri Justice R.S. Pathak), based on the recommendations made by conference of the Chief Justices of the various High Courts as also the conference of the State Law Ministers and Executive Chairman of the State Legal Aid and Advice Boards, with regard to modification of certain provisions of the Act. Since the entire legal-aid movement is judicially monitored, Government was keen that the unanimous view point of the judiciary should be examined in depth before the Act is enforced. The matter has since been considered and it is now proposed to move a comprehensive amendment bill in the Parliament very soon based on the recommendations of the former Chief Justice of India.

Development of Tourism in Shekhawati Area of Rajasthan

355. CH. JAGDEEP DHANKHAR: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether there is any scheme for the development of tourism and tourist complex in Shekhawati area in Sikar and Jhunjhunu districts of Rajasthan; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

(b) The Department of Tourism have